

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**O. A. No. 274 OF 2024 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion - SUO MOTU  
based on the News item published in  
Dinamalar Chennai Edition dated 25.09.2024,  
title "Dumping of 05 tons of Medical Waste in  
Pallavaram Eri".

Applicant.

-Vs.

The Chief Secretary to Govt of Tamil Nadu  
Chennai and Others

.....

Respondents

**TYPED SET OF PAPERS**

S.No	DATE	PARTICULARS	PAGE No
1.	28..04.2025	Report filed by the 8 <sup>th</sup> Respondent Tambaram city municipal corporation	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 28<sup>th</sup> day of April , 2025.

  
Counsel for 8<sup>th</sup> Respondent.

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI**

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..... Respondents

**REPORT FILED BY 8<sup>th</sup> RESPONDENT**  
**TAMBARAM CORPORATION**

1. The eighth Respondent herein submits the following in continuation of the report filed in October, 2024.
2. The Corporation has initiated action under the Public Health Act under sections 41 to 45, 134(1) apart from the Rule 15 of the Medical Wastes Handling and disposal Rules, 2016.
3. Notices were issued to the Hospitals, namely M/s GEM Hospitals, Perungudi and M/s MIOT Hospitals, Manapakkam on 04-10-2024. They were imposed a Fine of Rs 5,00,000/- (Five Lakhs Only) as penalty for the illegal disposal of wastes including Medical Wastes in the open. The said Hospitals are yet to respond to the said notices till date.
4. The demand had been given in the form of Receipts instead of a Demand format, due to the lack of such Forms under the Public Health Act and the TN Urban Local Bodies Act. It is submitted that the said amount demanded has not been remitted by the said hospitals.

5. Further action has been initiated by referring the issue to the TN Pollution Control Board to take action against the said Hospitals for the illegal dumping. It was the staff of this respondent who had informed the TNPCB regarding the dumping of wastes in the open on the Highways road adjacent to lake.

6. As on 25-09-2024 itself, the wastes dumped were removed by the TNPCB by calling upon the Hospitals and the wastes have all been removed on 25-09-2024 itself by 10 PM.

7. Further action against the said Hospitals will be followed up in consultation with the TNPCB, as per the provisions of the Rules namely under the Medical Wastes Handling and disposal Rules, 2016.

8. It is further submitted that strict vigil is maintained in the area of the Corporation against any dumping of medical wastes. The work of Solid waste management is being done by the Corporation through its workers as well as through external an contractor by outsourcing.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.274 of 2024 and thus render justice.

### VERIFICATION

I, S. Balachander, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 28th day of April, 2025.

  
COMMISSIONER  
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**OA.No.274 of 2024 (SZ)**

**REPORT FILED BY 8<sup>th</sup>**

**RESPONDENT**

**DATED 28.04.2025**

**M/S.P.SRINIVAS (828/1994)**

**R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 8<sup>th</sup> RESPONDENT.**

**Cell No. 9940118337**